(In the court of chief metropolitan magistrate, tis. HAZARI COURTS, DELHI.



SECURITIES AND EXCHANGE BOARD OF INDIA, ( a statutory body established under the provisions of Securities and Exchange Board of India Act, 1992),

Having its Regional Office at Rajendra Place, New Delhi represented by its Asst. General Ma. nager, Mr.JYOTI JINDGAR.

COMPLAINANT

69 NOI RODZ VOJ DOGZ

**VERSUS** 

1. M/s. Multi Line Farms And Projects Ltd., Having its Registered Office at B-23/1709, Link Road, Industrial Area- Ludhiana-141 003.

Also at: E-1/272, Jasdeep Complex, R.K. Road, Textile Colony, Ludhiana-141 003.

B-XXX-2733, Main Road, Moti Nagar, Ludhiana-141 003.

2. Shri Mukesh Bali, Chairman. (Director) /Promoter. S/o Shri R.L. Bali, 11, Model Gram Extn. Ludhiana.

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- 3. Shri R.K. Singh, (Director) Village Bhiasour, P.O. Malwan Towan, Distt. Fatehpur, (U.P.).
- 4. Shri Prabhat Kumar, Jt. M.D. (Director)/Promoter. S/o Shri Nand Kumar Singh, 🗳 New Punit Nagar, H.No. 26, ST. No.3, Tajpur Road, Ludhiana.
- 5. Shri Mahender Yadav, (Director) Village Koraicha, P.O. Baijnathpur, Distt. Gorakhpur.
- .6. Shri Prag Madhav Kanojia, (Director) Village Bhikpur, P.O. Ambedkar Nagar, U.P.
- 7. Shri Jitender Prasad,

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(A) The Number of Application on the C.D.-2 Register (B) Date of Application: 6/5/× (C) Name of the Copyist :-(D) Date of the Presentation of Capy :luneed 15/5/x 9- logs (E) The Date of Examining 3 Ausstadin :-(F) Cause of Delay (G) The Number of Pages (H) (1) Copying Fee (2) Processing Fee (3) Postage Charges (4) V.P.P Charges (ii) Name of Applicant :-(J) Date of Delivery :-Examiner Date Copying Agency (Sessions) 8h. Afril Show

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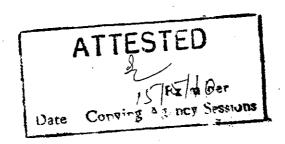
(Director) /Promoter. S/o Shri Phulena Prasad, New Punit Nagar, H.N.D. 26, ST. No.3, Tajpur Road, Ludhiana.

- Shri Varinder Arora, (Director). γο 115, New Model Town, Ludhiana.
- Shri Subodh Jha, ( Director)/ (Promoter),
   132, Rajput Nagar, Ward No. 31,
   Jalandhar.
- Shri Rakesh Kumar Srivastava, (Promoter),
   VPO Tikatia, Via Tukawlia,
   Distt. East Champaran.
- 11. Shri Shailender Kumar, (Promoter), 115, New Model Town, Ludhiana.
- 12. Shri Kiranjeet Singh, (Promoter), H.No.1312, Haibowal Khurd, Ludhiana.

.....ACCUSED

COMPLAINT UNDER SECTION 200 OF THE CODE OF CRIMINAL PROCEDURE, 1973 READ WITH SEC. 24 (1) & 27 OF SECURITIES AND EXCHANGE BOARD OF INDIA ACT, 1992

MAY IT PLEASE YOUR HONOUR!



CC No. 70/2005

Statement of S.I. Dev Raj, No. 433/PR Intelligence Wing, Police Head Quarter, Chandigarh.

ON S.A.

I had received the processes issued against accused Prabhat Kumar and Jitender Prasad (Accused nos. 4 and 7) under Section 83 Cr.P.C. for execution. On 22.03.2006 I had gone to the given address namely House No. 26, Gali No. 3, Mohalla Punit Nagar, P.S. Basti Jodhewalan, Ludhiana, but they were not present The neighbours informed me that earlier the accused there. persons had resided at the given address but left the premises about 3 years back after selling the same to one Sh. Bhagwan, who was also not present there. Present whereabouts of the aforesaid accused persons were not known to the present occupant of the aforesaid premises and therefore I did not get any information regarding the present whereabouts of the aforesaid two accused. I also not find any movable or immovable property in the names of I also recorded the statements of the aforesaid accused persons. the neighbours. My reports in respect of accused Prabhat Kumar

founday s.

Date

CC No.70/2005 and Jitender Prasad are Ex. A and Ex. B respectively which bear my signatures at point X. Statements of witnesses Sh. Gian Chand, Ram Ishwar, Bhushan Tiwari, Ajay Kumar, Satish Kumar and Virender Yadav are collectively exhibited as Ex. C, which bear their signatures at point X of their respective statements. I

also pasted copies of the aforesaid processes at gate of the

premises, Sonu General Store and notice board of

Magistrate. My reports are true and correct.

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(PADAM KANT SAXENA) ADDITIONAL DISTRICT JUDGE: Delhi/13.07.2007

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CC No. 32/09

SEBI Vs. Multiline Farms and Project Ltd.

CW 1 Statement of Ms. Deepika Jaggi Manager SEBI Northern Regional office 5th floor Bank of Baroda Building 16 Sansad Marg New Delhi.

On SA

I am working as Manager SEBI and I am competent to file prosecution on behalf of the complainant SEBI and continue prosecution on behalf of SEBI. The SEBI vide delegation of power dated 21.04.2003 authorized people of rank of manger and above to initiate prosecution on behalf of the SEBI. Since I am working as Manager, I am competent to continue to this prosecution on behalf of the SEBI. The certified copy of the delegation of power dated 21.04.2003 is Ex. CW 1/1. In the nineties various entrepreneur undertook plantations activities on commercial scale and issued various plantations bonds/scheme and mobilized thousands of crores of rupees from general public. It was further notice that promoters of those scheme were investing minimum amount themselves and were mobilizing substantial funds from general public by offering lucrative returns coupled with questionable claims of fiscal incentives. The initial success of these company mushrooming of such schemes throughout the country. The Govt. of India vide press release dated 18.11.97 convened that such schemes shall be treated as collective investment scheme and shall be regulated under the provisions of SEBI Act. 1992. SEBI was directed to frame regulations for the investors protection and promotion of legitimate investments activities. SEBI vide public notice dated 18.12.1997 and also through press release dated 26.11.97 called upon such entities to file information regarding mobilization of funds by such entities under various scheme of the promoters of such scheme and also promoters/director of the entities. Accused no. 1 company vide letter dated 10.01.98 along with MOA inter

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Date Copying Agency Sessions

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alia informed the SEBI about its directors i.e accused no. 2 to 12 and also informed about its various activities including funds mobilization from the general public, in field of farming plantations etc. The letter dated 10.01.98 is Ex. CW 1/2 (Colly) . The company vide letter dated 24.01.98 had informed the SEBI about change of address of the registered office of the company, further the accused no. I company vide letter dated 18.02.98 again intimated SEBI regarding change of registered office of the company both letters dated 24.01.98 and 18.02.98 are exhibited as Ex. CW 1/3 (colly). Subsequently SEBI wrote a letter to accused no. 1 company dated 31.03.98 directed the accused no. 1 company to furnish information about the company, the said letter dated 31.03.98 is Ex. CW 1/4. SEBI vide letter dated 17.07.98 again reminded the company to furnish details in concerned to its letter dated 31.03.98, this letter dated 31.03.98 was sent by Complainant SEBI to the accused company, the said letter dated 17.07.98 is Ex. CW 1/5. SEBI vide letter dated 27.08.98 had informed the accused no. 1 company to submit the information in terms of its press release dated 26.11.97 and a public notice dated 18.12.97, the same was returned undelivered with the remarks "left". the copy of letter dated 27.08.98 along with AD card is Ex. CW 1/6. SEBI vide letter dated 14.10.98 along with their earlier letters had requested the directors at their individual addresses to provide their present registered address of the company. Out of these 6 letters were returned undelivered, the same are Ex. CW 1/7(colly) along with its AD card and 4 letters which were not returned back to the SEBI are marked as " Mark A "collectively. SEBI vide letter dated 29.09.99 once again advised the company to strictly submit the information about their existing CIS scheme by 12.10.99. the same was returned undelivered back to the SEBI same is Ex. CW 1/8. SEBI collective investments scheme regulation 1999 were notified on 15.10.99, the

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intimation of the same was given to the accused vide press released dated 20.10.99 (Ex. CW 1/9) and also through specific letter addressed to accused no. 1 company, the said letter however returned undelivered with remarks "left" Ex. CW 1/10. The statutory obligation under the SEBI CIS regulation 1999 were communicated to the accused vide public notice dated 10.12.99, the same was published in major national daily newspapers and also vernacular. The same was also published in the "Hindustan Times" dated 19.12.99. The copy of the same is Ex. CW/ 1/11 and also through specific letter dated 10.12.99 which came back undelivered with the remarks "Left without address" the same along with AD card is Ex. CW 1/12. The contents of the same were also intimated through reminder letter dated 29.12.99 which is Ex. CW 1/13. The same was also returned undelivered with the remarks "Left without address". Since accused were not complying with the statutory provisions as prescribed under the SEBI act and regulation made there under, the SEBI issued Show cause notice dated 12.05.2000 to the accused. The same show caused notice returned undelivered with remarks "Left without address", the same along with AD card is Ex. CW 1/14. Since accused company did not reply to the show cause notice, a format of winding up and repayment report was forwarded to the accused company vide letter dated 31.07.2000, the same also returned undelivered with the remarks "left without address", which is along with its AD card is Ex. CW 1/15. Since the accused company and directors their under and people In-charge and responsible for accused no. 1 company did not comply with the statutory provisions, the SEBI through its chairman issued directions under section 11 B of the SEBI act to refund all money collected in various schemes as per original offer within one month of the said directions and etc. the copy of the directions is Ex. CW 1/16. The said directions were forwarded to the accused

Appendix Section 1

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company vide letter dated 18.12.2000. the said letter returned undelivered with the remarks "left without address" and same along with its AD card is Ex. CW 1/17. The contents of the directions were also got published through public notice dated 7.12.2000 in all major national dailies and also in vernacular newspapers. The same was also published in the "Hindustan Times" dated 14.01.2001.



Despite intimation through public notice and specific letters addressed to the accused, the accused till date has not complied with the statutory provisions, the winding up and repayment report has not been filed till date. The accused have not complied with the direction issued under section 11 B of the SEBI act. The accused were never given registration by SEBI provisional or otherwise to sponsor or caused to be sponsored collective investment schemes and mobilized and aggregate a sum of Rs. 1,48,396/- from general public.

All accused are PO.

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(POONAM CHAUDHARY) Sessions Judge ASJ(Central - 01)/Delhi(Central)-01 10.12.2009. Fr. Hanari Courts, Delhi

Office of the District & Sessions Judge Delhi

Certified to be True Copy

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Authorised under Section 78 of the Date Indian Evidence Act 1978